

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

Item No. 107  
**(IB)-613(ND)/2019**

**Under Section: 7 of IBC.**

**In the matter of:**

State Bank of India  
Vs.  
Shri Lal Mahal Ltd

....**Applicant**

....**Respondent**

**Order delivered on 08.01.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Ankur Mittal, Adv.  
Mr. Karan Setiya, Adv.  
For the Respondent : Mr. K. Datta, Adv.  
Mr. Rahul Gupta, Adv.  
Mr. Ashish Verma, Adv.

**ORDER**

Due to Special Principal Bench holding, there is paucity of time,  
matter adjourned to 14.01.2020 at 02.15 p.m.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh